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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP.396 of 1999
in
OA.No.2111 of 1993

New Delhi, this 9th day of February, 2000.

HON'BLE MR.JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN
HON'BLE MRS. SHANTA SHAstry, MEMBER(A)

B.K. Mandal
S/o Shri C. Mandal
R/o Qtr.No.92/C/2, Railway Colony
Tughlakabad
New Delhi. Petitioner

(By Advocate:Shri Mahesh Srivastava)

versus

1. Shri Sunil Sharma
Sr. DPO
DRM Office
Northern Railway
Paharganj
New Delhi. Respondent

(By Advocate:Mrs Meera Chhibber)

O R D E R (ORAL)
Reddy, J.

We are satisfied that the directions given by the Tribunal in the OA directing the respondents to consider the question of seniority of the petitioner vis-a-vis Shri R.S. Kapoor, after giving opportunity to Shri Kapoor and also after considering the representation made by him, if any, speaking order should be passed, ~~has~~ been complied with. We find from Annexure R-1 filed along with the reply affidavit that a reasoned order has been passed with regard to the seniority of the petitioner. In the circumstances, we do not find any violation of the order of the Tribunal. The CP is, therefore, dismissed. Notice discharged.

OBG

2. It is however open to the petitioner, if he is aggrieved by the order passed by the respondent, to agitate the same in an appropriate forum in accordance with law.

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(Mrs. Shanta Shastry)
M(A)

Mr. Rajagopal Reddy
VC(J)

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